

Need to formulate an institutional monitoring mechanism related to reservation in temporary appointments in all Ministries/Departments/Organisations-laid

DR. ALOK KUMAR SUMAN (GOPALGANJ): The Ministry of Home Affairs have issued an order vide O.M. No.27/4/67(II)-Estt. (SCT), dated the 24th September, 1968, instructing that reservations are to be made for Scheduled Castes and Scheduled Tribes in all temporary appointments which are to last for 45 days or more. The Department of Personnel & Training (DOPT) vide O.M. No. 36036/3/2018/Estt. (Res.) dated May 15, 2018 again reiterated the instructions relating to reservation in temporary appointments. However, despite Government instruction, there have been complaints from stakeholders regarding violation of extant guidelines by various Ministeries / Departments / Autonomous Bodies/PSUs etc. The DOPT should make provision in the guidelines for strict action against officers for noncompliance of existing orders. I request the Hon'ble Minister of Personnel, Public Grievances and Pensions to formulate an Institutional Monitoring Mechanism for compliance of instructions related to reservation in temporary appointments by all Ministries/ Departments/ Organization.